
(2019) 01 SC CK 0149

In the Supreme Court Of India

Case No : Contempt Petition (Civil) No. 2175 Of 2018, Miscellaneous Application
No. 3095 Of 2018 In Writ Petition (Criminal) No. 105 Of 2016

Nandita Singh

APPELLANT

Vs

Shailesh Singh & Anr

RESPONDENT

Date of Decision : 02-01-2019

Acts Referred:

Citation : (2019) 01 SC CK 0149

Hon'ble Judges : Dr. D.Y. Chandrachud, J; Hemant Gupta, J

Bench : Division Bench

Advocate : Jal S. Unwalla, Ranjeeta Rohatgi, Nirali Oza, Jay Jani, Mrigendra
Singh, D.S. Parmar, Anurag Singh, Abha R. Sharma

Final Decision : Disposed Of

Judgement

Learned counsel appearing on behalf of the contemnor Sunita Singh has today tendered a demand draft in the amount of Rs. 10,00,000/- (Rupees Ten Lakhs only) drawn in the name of the Registrar, Supreme Court of India.

Permission is granted to deposit the demand draft during the course of the day.

Learned counsel submits that the entire balance of Rs. 15,00,000/- (Rupees Fifteen Lakhs Only) shall be deposited in the Registry by 15 January, 2019.

In view of the above statement, we do not deem it expedient to pursue the contempt proceeding any further.

However, in the event of default, permission is granted for moving an application for revival of the contempt petition.

The amount upon deposit is permitted to be withdrawn in terms of the previous direction of this Court.

The contempt petition and M.A. are, accordingly, disposed of.